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u.lka Govinda Reddy rose.)

jIAIRMAN: There is nothing moment before the House. We jceeding to the next item.

IRI MULKA GOVINDA REDDY Mysore): Sir, you were pleased to say that you have refused permission to move the privilege motion.

MR. CHAIRMAN: Any point of order on that?

SHRI MULKA GOVINDA REDDY: I would like to draw attention to Rule 166 which says:—

"The Chairman, if he gives consent under rule 163 and holds that the matter proposed to be discussed is in order, shall, after the questions and before the list of business is entered upon, call the member concerned, who shall rise in his place and, while asking for leave to raise the question of privilege make a short statement relevant there-to: . . . -

MR. CHAIRMAN: What is the relevancy?

SHRI MULKA GOVINDA REDDY: "Provided that where the Chairman has refused his consent under rule 163 -Or  $i^3$  of opinion that the matter proposed to be discussed is not in order, he may, if he thinks it necessary, read the notice of question of privilege and state that he refuses consent or holds that the notice of question cf privilege is not in order:".

In this part cular case, 'may' means 'shall', and it shall be the duty of the Chairman to read out the notice of . . .

MR. CHAIRMAN: 'H he thinks it necessary'. What does it mean?

<sup>1</sup> 'May' means 'shall'? Does 'If he thinks it necessary' mean he should think it necessary. I think the answer to your point of order is contained in the rul<sub>e</sub> you quoted.

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SHRI A. R. VAJPAYEE: Sir, I may submit that nothing is going to be lost if the motion is read out. I quite abide by your ruling but it is an important question, and *even* if you have decided to disallow it, let the matter be referred to and the motion be read out.

MR. CHAIRMAN: I am convinced that it is not a question of privilege at all. I have studied it.

SHRI A. B. VAJPAYEE: We should be allowed to put our case.

MR. CHAIRMAN: No, no. Otherwise, this rule would not have been made. It is the discretion of the Chairman. I have refused permission. I am convinced that it is not a question of privilege.

THE ALL-INDIA SERVICES (AMENDMENT) BILL, 1963—continued

<u>سبی میدریدی</u> ریسیابی . چیرمین ماهب - میں یه عرض کو رها تها که جهان کتهه آل انڈیا سرسز برهائی جا رهی هین وفان مالی مشکلات کو تو سرکار دیکھ گی لیکن کتهه إیسی ترثیان هین جن گی لیکن سرکار کی نوجه خاص طرر پر مبذرا سرکار کی نوجه خاص طرر پر مبذرا مرانا چافتے عین ولا یه که آج ریجنل للکویتجز کی بری چرچا هے اور هر جام ریکارڈ اپنے اپنے ریجن کے مطابق اپنی اپنی بولیوں میں رکھ چلتجابی میں میں آسام میں آسامی

إشرى عبدالغذي میں ، مدراس میں تامل میں -تو يه جو متدكم خود سركار بوغانے جا رہی ہے انجیدری ہے ، میڈیکل کے ، فارست کے ، اس کے عالوہ باقی جگه سے مالک فولی ہے که کیس نه ایتجوکیشن کا هو م کیوں نہ روڈس کا هو ، کیوں ته ایگرکلچ، کا هو اور نوجوانوں کو کیوں نہ موقعہ دیا جائے جس سے وہ کھھتی ہاری کی طرف ألیں اور کھیتی باری کو نقصان نا پہلچے - تو اگر یہ سب بوعا دئے جائیں اور ان کے تبادلے مدر کے انڈیگریشن کے خیال سے جیسا کہ سرکار چاہتی ہے کئے جاتیں تو کیا یہ کسی کے لئے منابی ہے ، کیوں کہ پہلے زمانہ میں جب اندیز نے آئ -سى - ايس - ركها نها يا كوئى اور آل انڈیا سروس رکھی تھی پولیس میں تو انگریزی میں ریکارڈ ہوتا تھا اور هو جکمه نوئی مشکل نهیں آنی تھی لیکن اب آیا اس سے افیشیڈسی ميں كوأبي دقت أنےكي يا ايدملستريشن میں کوئی دقت ہوگی ۽ اس پر بھی سرکار کو دھیان کرنا ہے -

اس کے علاوہ میں یہ جانلا چاھتا ھوں کہ آیا ان پر ادعیکار مرکزی سرکار کا ھوکا یا اسٹیت سرکار کا ہوگا -وہ میں کیوں کہتا ھوں اس لگے کہ ایک طوف ان کا مان بڑھایا جاتا ھے لیکن دوسری طرف جلاب کو یاد ھوگا

ے ایک سوال پر کہ آیا ایک سی - ایس - افیسر کے خلاف ے سرکار نے کئی کیس پر کیس ے اور وہ سب کیس جو تھے ہائی گورے نے ان کو رد کہ دیا اور ان کو <u>ب</u>یس لیس کہکر کے اس آفیسر کو م عوْت طور پر تستیارے کیا تو همارے ہوم منسٹر شربی لال بہاد رشامتری نے کها که ابهی چونکه مهریم کورت مهن استهت سركار كو جانے كا حق حاصل ہے اس لڈے جب تک سپریم کورت اہدی کوئی مہر اس پر نہ لٹانے گی تب تک هنارے لئے مشکل ہے اور جب ٨ صورت آئے کی تو وہ ری الستيت كر دينًے جانيں گے - ليكن ہوا کیا کہ سہریم کورت نے اسلیت سرکار کی تتجویز کو رد کر دیا اور رد کرنے کے بعد اب یہ دیکھنا ہے کہ ایس آئی - سی - ایس - أفیسر کے خلاف ، اس کی بیوی کے خلاف اس کی اسی سالہ ساس کے خلاف کہسیز بنائے گئے اور تمام کے قمام ، هائى كورت تك ، عدالنوں نے کہا که یہ جهرتے هیں ، یہ ہے ایمانی سے بذائے گئے عین ، اس میں بالکل قیبریکیت کیا ہے تمام مسئلے اس کے باوجود عوم ماستو ...

SHRI P. N. SAPRU (Uttar Pradesh): On a point of order. These cases are still pending, they have not yet been decided. Is the hon. Member right in referring to pending cases before various courts? We know to what

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r cases he is making a refer-Those cases are still pending are not . . .

a CHANDRA SHEKHAR (Uttar lesh): The cases have been decid-

شری عبدالغلی: جلاب چیرمین صاحب - میں نے کوئی ...

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श्वी सनापतिः आप किसो ऐसे मुकदमे की तरफ तो इशारा नहीं कर रहे हैं जो मदालत में जेरे गौर हो ।

شرى عبدالغذى : كوئى نهين سب فیصلے ہو گئے کہ جبرتے میں مددیاتی ير، بلي هين: أور سهريم كورت تك فيصله هوا - اس پر مين به کهه زه تها که ہوم منسلر جو سارے ملک کے لا اینڈ آرڈر کے مالک ھیں وہ یہ یقین دلائے هان هاوس کو که جولهای مهریم کوری میں اسٹیت سرکار کی تجریز رد ہو جائے کی اس آفیسر کو جو چار سال ہے مصیبت میں پرا ہوا ہے ری انسٹیت کر دیا جائے کا اور باقی نچو کنچمہ اس کا ہوتا کے اور اس کے سائهه جو انصاف سرکار کرتی ہے وہ سرکار کرے گی - لیکن استیت سرکار اس کو جونهی سهریم کورے کا فیصله ہوتا ہے لگے سرے سے سسپیلڈ کرتے - 2

میں یہ کہنا چاہتا ہوں کہ اس طرح آیا انسروں کا مان بڑھایا جائے گا یا گیٹایا جائے گا ہ مینڈرل گورنىنت اور مرکز کا مان بڑھے گا یا گیٹے گا - یہ

جو آل انڌيا سروسز کے بڑے بڑے آفیسرس هین ان پر رول کس کا چلے کا + - آرڈر کس کا چلے کا تو میں یہ اس لئے عرض کر رها تهارده گوندن نائر جی کی تقریر میں یہ ہو آتی تھی کہ وہ اسٹیت كو اس لئے زيادة (دهيكار ديغا چاهتے میں که کبھی هماری پارٹی بھی شاید راج کرے جیسا کہ ان کی پارٹی نے کیرل میں راج کیا تھا اور شاید اور ستیتوں میں بھی کرنے اور پھر سینٹر کے ساتھہ اکویں - تو میں نے کہا کہ اس طرح متجه خطرة پيدا هوتا هے که هماری مرکزیت کو نقصان پہلتھے کا -یہ کیس میں نے اُس لئے پیش کیا که یہاں هوم منشگر نے یقین دایا تھا لیکن هوم منسلار کے آرڈر کی ، ان کی یقین دمانی کی م دو گوڑی کی وقعت نهیں رهی جب که کسی رول کی آر لے کر اسٹیٹ سرکر نے ان کو نہیں رکاما - یہاں سے آرڈر جاتا ہے کہ چار سال کی پیچهلی تلخواہ دے دی جائے لیکن رہاں کہتے ہیں کہ انکرائن کرائیں گے - تو میرا مطلب تھا کہ جر دو عملی اس وقت چال رهی <u>هـ</u> اس سے جو انٹیگریشن کا مقصد سرکار حاصل کرنا چاهتی ہے ، جناب چیرمین صاحب ، يه حاصل نهين هوكا بلكه اس سے نئے نئے فتنے اتھیں کے -

تو میری یه درخواست هے که دو عالی ختم هو ، مرکز کا حکم چلے اور جو یه ریکارڈ هیں لن کے بارے میں

1657 All-India Services [RAJYASABHA] (Amendment) Bill, 1658 میں رکھی جائے کی وہ مذدبی [ شرى عبدالغدى ] کچهه هو - کیون که چاهے وا منسقر يېږي هوکې جو تامل میں هو یا کرئی بڑے سے بڑا آفیسر موبا ں جانے کی ر**ا م**لکی مہن بھی۔ کیسا ھی ودران ھو کسی کے پس يىي يا ئېدى - اكر ئېيى ھوتى تو. مهن لههن هے که ولا سب زبانوں پر میں ہونے ادب سے عرض کریں کا کہ عبور حاصل کرنے اور جو تمام ریکارڈس يه آل الذيا سروسو بجائے فائدہ ملد چودہ زبانوں میں سے کسی ایک قايمت هرغ کے ناھان دہ هوگی -میں ہوں اس کو رہ دیکھہ لے اور کیوں که جس آدمی کے ڈریعہ ہے آپ وة أفهشيلسي جو أنبي چاهلي وة ہورے طور پر میڈیکل کی مدد آجائے جو که آج نہیں ہے - جو بهاهدانا جاهتي هين ود اگر فريب نكبا بن أيدملستريش مهن أكها هـ کی بات کو سنجھتا ہی تہیں ہے تو اس مهن اور نکا پن نه آجائے ایسا پهر وه ويورت کيا ديکهي کا اور مدد مجهے خطرة ہے - اس لگے سرکار آهن کہا کر پائے کا ۔ تو مہری فرض یہ پر توجه دے که جو ضروری رپورٹ هو تھی کہ یہ دیکھا جائے کہ ان کی عزت وه جهان ويصال للكويم مهن هو کے پاسپان! سیلٹر والے! هوں - جناب وهان ایسی زبان میں بھی ھو جھتے چهرمین مانتب - مجهه کو شکایت که هلدی هے جو که مب کے نگے پرهلا تهين ۾ - که آئي - جي - ايس – کيبر الزمني ہے یا انگریزی ہے جس کے کا یہان ذکر کرن اسکی شرورت لئے سرکار سنجوتی ہے کہ ابھی سارتھ نبھن ہے - جذاب - آپ جاناتے ھیں اور تارتهه کے انٹیکریشن کو قائم رکھنے که ملسٹر جن کی بے پلاہ طاقت ہے کے اگر اِس کو قائم <sub>ا</sub>رکیلا ہے - تو آیا ان بےچاروں کو یونہی گہم لیا جاتا ر ساؤتهه والون" کے لیے وہ ریکارڈ انگلی ہے کہ تم جاؤہ تو ان کے ساتھہ اگر میں ہوگا اور نارتیہ والوں کے لئے علقی نهائے نہیں ہوتا تو پہر ان آفیسروں مربي هوکا جو که اپنے آپ کو مندی کا کے ساتھہ کیا نیائے ہوگا۔ ہوا ودوان سنجیتے ہیں حالاتا میری ال کے دوارا میں ایک بات اور رائے ہے کہ نوے فی صدی آفیسر ہلدی ا مرض كرتا جاهتا هون -پرملا لکھنا نہیں جانتے میں -بصر حال هندي هماري ترسي زبان ه थी ए० बी० थाजपेवी (उत्तर प्रदेश) ارر اس کو هنین آتیانا هے - تر آیا वह तो अपने आप इस्तोफा देते है। وه رپورت جو پنجابی میں رکھی

چاہے کی وہ ھابدی میں ھوکی ا جو

شوی عبدالغلی: ولا تو یونهی کها جاتا ہے - یہ جتلے استعلے ہوتے ہیں 9 .ll-India Services [27 AUG. 1963] (Amejidment) Bill, 1963 1660

شری عبدالغلی: میں صرف یہ اس مُے کہہ رہا ہوں کہ جن کو برا درجہ دینا ضررری قے کہ وہ آل انڈیا سوسز میں جائیں اور ان کا آدر برھایا جائے لور ان کا مان برھایا جائے لیکن ان کا مان تو نہیں رکہا جانا نہ ھی رکہا گیا -اس کو رکھئے - یہ اس لئے میں نے لس کو رکھئے - یہ اس لئے میں طرف پھی محفوظ نہیں ہے تو مجھے ڈر مے بھی محفوظ نہیں ہے تو مجھے ڈر مے کہ پلڈت جواہر لال کی غزت بھی محفو نہیں رہے گی -

†श्री ग्रब्बुल ग्रनी (पंजाब) : चयरमै साहब! मैं यह ग्रजंकर रहा था कि जहां कुछ ग्राल इंडिया सविसेज बढा जा रही है वहां माली मुश्किलात को तो सरकार देखेगी लेकिन कुछ ऐसी तृटियां है जिन पर हम सरकार की तवज्जो खास तौर पर मवजूल कराना चाहते हैं वह यह कि ग्राज रीजनल लैंग्वेजेज की बड़ी चर्चा है ग्रौर हर जगह रिकार्ड झपने-झपने रीजन मुताबिक प्रपनी-अपनी बोलियों में रखे जा रहे हैं जैसे पंजाब में पंजाबी में, घासाम में घासामो में, मद्रास में तामिल में । तो यह जो महकमे खद सरकार बढाने जा रही है इंजीनियरिंग के, मैडिकल के, फौरेस्ट के, इन के झलावा बाकी जगह से मांग हुई है कि क्यों न एजुकेशन का हो क्यों न रोड्स का हो, क्यों न एग्रीकल्बर का हो ग्रौर नौजवानों को क्यों न मौका दिया जाये जिससे वह खेती बाड़ी की तरफ ग्रायें और खेती बाड़ी को नुकसान न पहुंचे। तो ग्रगर ये सब बढ़ा दिये जायें ग्रीर उनके तबादले मुल्क के इंटीग्रेशन के ख्याल से, जैसा कि सरकार चाहती है, किये जायें तो क्या यह किसी के लिये मुमकिन है क्योंकि पहले जमाने में

1659 .ll-India Services ان کے لئے آپ بھی جانتے ہا مهن بهی جانتا هو - ليکن آپ کے ذریعہ سے ایک عرض ارر چامتا هوں اور پېر اپنی تقرير ختم کروں کا - پریولیج موشن کے بارے میں جلاب کو حق تہا ، وہ جناب کے سلاریشن مهن ترا و مجهد کو کوئی شکایت نهین اور نه میں اس کا ذکر کروں کا لیکن میں ایک دکھتا کا اظہار کرتا ہوں - کیوں میں نے کہا کھ اقسروں کی عزت کے پاسیان بلو وہ اس لئے کہا کہ یہاں پارلیملے ھاؤس موں جس میں یہ سعیا جاتا ہے كه هر پارليدات معبر كي عوت بالكال متصفرط في جفاب چيرمين کے هاته میں اور لوگ سبھا کے سبیکر صاحب کے هاتهه میں ، هلدوستان کی ایک عظيم شخصيت جن كا أس وقت کاندھی جی کے بعد ، بابو راجندر پرشاء کے بعد ، سردار پٹیل اور موتی ٹل جی کے بعد ، بہت بڑا درجه ہے ، آچاریه کریلانی ک ان کی توهین کی گئے -وہ توہیں جو ہے وہ میں کیس کہتا هور که به خطره کا باعث هو سکتی هر با فتله کا باعث هو سکتر هر و اس لئے که وہ ہے چارے تو برداشت کر گئے کیونکہ وہ گاندھی جی کے چیلے تھے۔

श्री सभापति : यह सब इस बिल क मुताल्लिक आप कह रहे है !

+[ ] Hindi transliteration.

# [श्रो अब्दुल ग़नी]

जव अंग्रेज ने आई० सी० एस० रखा था या कोई और आल इंडिया सजिस रखी थी पुलिस में, तो अंग्रेजी में रिकार्ड होता था और हर जगह कोई सुश्किल नहीं आती थी । लेकिन अब आया इससे एफीशियेंसी में कोई दिक्कत आयेगी या एडमिनिस्ट्रेशन में कोई दिक्कत होगी इस पर भी सरकार को घ्यान करना है।

इसके अलावा में यह जानना चाहता हं कि ग्राया इन पर ग्रधिकार मरक़जी सरकार का होगा या स्टेट सरकार का होग। वह मैं क्यों कहता हं ? इसलिये कि एक तरफ उनका मान बढ़ाया जाता है लेकिन दूसरी तरफ जनाव को याद होगा कि मेरे एक सवाल पर, कि आया एक ग्राई० सी० एस० ग्राफीसर के खिलाफ स्टेट सरकार ने कई केस पर केस बनाये और बह सब केस जो थे हाई कोर्ट ने उनको रह कर दिया ग्रीर उनको बैसलैस कह करके उस ब्राफिसर को बाइज्जत तौर पर डिस्वार्ज किया, तो हमारे होम मिनिस्टर श्री लाल बहादुर शास्त्री ने कहा कि अभी चूंकि सुप्रीम कोर्ट में स्टेट सरकार को जाने का हक हासिल है इसलिये जब तक सुप्र म कोर्ट अपनी कोई मोहर उस पर न लगायेगी तब तक हमारे लिये मुक्तिल है और जब वह सूरत आयेगी तो वह रिइंस्टेट कर दिये जायेंगे । लेकिन हम्रा क्या कि सुप्रीम कोर्ट ने स्टेट सरकार की तजवीज को रह कर दिया ग्रौर रह करने के बाद ग्रव यह देखना है कि उस घाई० सी० एस० ग्राफिसर के खिलाफ, उसकी बीबी के खिलाफ, उसकी ८० साला सास के खिलाफ केसिज बनाये गये ग्रौर तमाम की तमाम हाई कोर्ट तक ग्रदालतों ने कहा कि यह झुठे हैं, यह बेईमानी से बनाये गये हैं, इसमें बिल्कुल फेबरिकेट किया है। तमाम मसले इसके बावजुद होम मिनिस्टर . . .

SHRI P. N. SAPRU (Utlar Pradesh): On a point of order. These cases are rtill pending, they have not yet boe". decided. Is the hon. Member right in referring to pending cases before various courts? We knew particular cases he is making ence. Those cases are still > There are not . . .

SHRI CHANDRA SHEK (Uttar Pradesh): The cases have 1 decided.

श्री ग्रब्दुल ग्रनी ः जनाव चैयरमैन साहब, मैंने कोई ...

श्वी सभापति : श्राप किसी ऐसे मुकदमे की तरफ तो इणारा नहीं कर रहे हैं जो ग्रदालत में जेरे गौर हो ?

श्वी ग्रब्दुल गनी : कोई नहीं, सब फैसले हो गये कि झूठ हैं, बद्दयाग्ती पर मुबनी हैं और सुप्रीम कोर्ट तक फैसला हुया । इस पर में या कड़ रहा था कि होम मिनिस्टर जो सारे मुल्क के ला एण्ड यार्डर के मालिक हैं वह यह यकीन दिलाते हैं ाउस को कि ज्यूंही सुप्रीम कोर्ट में स्टेट सरकार की तजवीज रद्द हो जायेगी उस ग्राफिसर को, जो ४ साल से मुसीवत में पड़ा हुया है, रिइंस्टेट कर दिया जायेगा और बाकी जो कुछ उसका होना है और उसके साथ जो इंसाफ सरकार करती है, व सरकार करेगी । लेकिन स्टेंट सरकार उसको ज्यूंही सुप्रीम कोर्ट का फैसला होता है नये सिरे से ससपेण्ड करती है ।

मैं य : कहना चाता हूं कि इस तर : आया प्रफसरों का मान बढ़ाया जायेगा या घटाया जायेगा । सेन्ट्रल गवर्नमेंट और मरकज का मान बढ़ेगा या घटेगा । यह जो ग्राल इंडिया सर्विसेज के बड़े बड़े ग्राफिसर्स हैं उन पर रूल किसका चलेगा और ग्राडंर किसका चलेगा । तो मैं यह इसलिये ग्राजं कर रहा था कि गोविन्दन् नायर जी की तकरीर में यह बू ग्राती थी कि बह स्टेट को इसलिय ज्यादा ग्रविकार देना चाहते हैं कि कभी हमारी पार्टी भी राज करे—जैसा कि उनकी पार्टी ने केरल में

ज्या था और शायद और स्टेटों में मैंने कहा कि इस तरह मझे खतरा पैदा है कि हमारी मरक़जियत को नुकसान ुचेगा । यह केस मैंने इसलिये पेश किया कि यहां होम मिनिस्टर ने यकीन दिलाया था । लेकिन होम मिनिस्टर के आईर की, उनकी यकीनदिहानी की दो कौड़ी की वक्त नहीं रही जब कि किसी रूल की ग्राड लेकर स्टेट सरकार ने उनको नहीं रखा। यहां से आर्डर जाता है कि चार साल की पिछली तनख्वा देदी जौये **सेकिन व**हां कहते हैं कि इन्क्वायरी करायेंगे तो मेरा मतलब था कि जो दो-ग्रमली इस बक्त चल रही है उससे जो इंटीग्रेशन का मकसद सरकार हासिल करना चा ती है, जनाब चैयरमैन सा<sub>.</sub>ब यह हासिल नहीं होगा बल्कि इससे नवे नये फितने उठेंगे ।

तो मेरी या दरख्वास्त है कि दो-ग्रमली बातम हो, मरकज का हक्म चले ग्रौर जो ये रिकार्ड हैं उनके बारे में कुछ हो। क्योंकि चारे वह मिनिस्टर हो या कोई बडे से बडा धाफिसर हो या कैसा ही विद्वान हो किसी के बस में नहीं है कि वह सब जुबानों पर अवूर झासिल कर ले और जो तमाम रिकार्ड १४ जवानों में से किसी एक में हों उसको बह देख ले ग्रीर वह एफीशिपंसी जो ग्रानी चाहिये वह झा जाये जो कि म्राज नहीं है। जो निकम्मापन एडमिनिस्ट्रेशन में आ गया है चसमें ग्रीर निकम्मापन न ग्रा जाये ऐसा मुझे धतरा है । इसलिये सरकार इस पर तवज्जो दे कि जो जरूरी रिपोर्ट हो वह जहां रीजनल लैंग्वज में हो वांऐसी जुबान में भी हो जैसे कि हिन्दी है जो कि सबके लिए पढना लाजमी है या अंग्रेजी है जिसके लिय सरकार समझती है अभी साउथ और नार्ध के इंटीग्रेशन के कायम रखने के लिये इसको कायम रखना है। तो आया साउथ वालों के लिये वा रिकाडे इंग्लिश में होगा छोर नार्य वालों के लिये हिन्दी में होगा जो

कि अपने आपको हिन्दी का बडा विद्वान संमझते हैं। हालांकि मेरी राय है कि ६० फी सदी आफिसर हिन्दी पढ़ना लिखना नहीं जानते हैं। बारहाल हिन्दी अमारी कौमी जुवान है ग्रीर इसको में उठाना है। तो आया वड रिपोर्ट जो पंजाबी में रखी जायेगी वह हिन्दी में होगी, जो आसामी में रखी जायेगो वह डिन्दी में भी होगी, जो तामिल में रखी जायेगी वह िन्दी में भी होगी या नहीं ? अगर नहीं होती तो मैं बडे जदव से ग्रजं करूंगा कि ये ग्राल इंडिया सर्विसेज बजाय फायदेमद साबित होने के नकतानदेत होगो । क्योंकि जिस मादमी के जरिये से आप पुरे तौर पर मेडिकल की मदद पहुंचाना चाहते हैं वह अगर गराब की बात को समझता ही नहीं है तो किर बड रिपोर्ट क्या देखेगा ग्रौर मदद क्या कर आयेगा । तो मेरी अर्ज यह थी कि यह देखा जाये कि उनकी इज्जत के पास्वान सेन्टर वाले हों। जनाब चेयरमैन साइब, मुझको शिकायत नहीं है कि आइ० सी० एस० कपूर का यहां जिक करूं। इसकी जरूरत नहीं है। जनाब, ग्राप जानते हैं कि मि नेस्टर जिनकी बेपनाड ताकत है उन बेचारों को यूंही कः दिया जाता है कि तूम जाग्रो। तो उनके साथ ग्रगर न्याय नहीं होता तो फिर उन आफिसरों के साथ क्या न्याय होगा ?

ग्रापके ढारा में एक बात आरीर अर्ज करना चाहता हूं।

श्री ए० बी० वाजनेयों : वर् तो ग्रपने आप इस्तीफा देते हैं।

श्वी ग्रब्दुल ग्रती : वह तो यूंही कहा जाता है। यह जितने इस्ती के होते हैं उनके लिय ग्राप भी जानते हैं ग्रौर में भी जानता हूं। लेकिन में ग्रापके जरिये से एक ग्रजं ग्रौर केना चाहता हूं ग्रौर फिर ग्रपनी तकरीर को खम करूंगा। प्रिविलेज मोगन के बारे में जनाब को हक था। वह जनाब के डिस्की शन में था।

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मुझको कोई शिकायत नहीं और न में इसका जिक करूंगा लेकिन में एक दुख का इजहार करता हं। क्यों मैंने कहा कि ग्रफसरों की इज्जत के पासवान बनो ? यह इसलिये कहा कि यहां पालियामेंट हाउस में जिसमें यह समझा जाता है कि हर पालियामेंट मेम्बर की इज्जत बिल्कुल महफज है जनाब चेयरमैन के हाय में ग्रौर लोक सभा के स्पीकर साहब के हाय में। हिन्दू-स्तान की एक ग्रजीम शख्सियत जिनका इस वक्त गांधी जी के बाद, बाबू राजेन्द्र प्रसाद के बाद, सरदार पटेल ग्रीर मोती लाल जी के बाद, बहुत बड़ा दर्जा है ग्राचार्य कुपालानी का उनकी तौहीन की गई। व तौहीन जो है वई में क्यों कउता हं कि यह खतरे का बाइस हो सकती है, फितने का बाइस हो सकती है। इसलिय कि बह बेचारे तो बरदाश्त कर गये क्योंकि वह गांधी जी के चेले थे...

भी सभापति : यह सब इस बिल के मुताल्लिक ग्राप कह रहे हैं ?

श्री ग्रब्बुल ग्रनी : मैं सिर्फ यह इसलिए कह रहा हूं कि जिनको बड़ा दर्जा देना जरूरी है कि वह ग्राल इंडिया सर्विसेज में जायें ग्रीर उनका ग्रादर बढ़ाया जाये मौर उनका मान बढ़ाया जाये लेकिन उनका मान तो नहीं रखा जाता, न ही रखा गया; इसको रखिये । यह इसलिये मैंने कहा कि ग्राज टेन्डेन्सी किस तरफ जा रही है कि ग्राज टेन्डेन्सी किस तरफ जा रही है

# सरदार रघुवीर सिंह पंजहजारो (पंजाव): क्या मतलब है ग्रापका ?

MR. CHAIRMAN: Association of idea3. Mr. Sapru.

SHRI P. N. SAPRU: Mr. Ci Sir, this is a Bill which I would be supported by the House, but evidently that is n case, Mr. Govindan Nair pointe yesterday that ours is a federal v stitution and for that reason it w desirable to have State Services. Now, Mr. Nair is not quite accurate in describing it as a federal Constitution. We are a quasi-federation with a strong unitary bias. Anyone, who reads our Constitution, will discover for himself that while the States have been given a good deal of authority, a great deal of authority rests, particularly in times of emergency, with the President or the Union Ministry.

## [THE DEPUTY CHAIRMAN in the Chair.]

 $W_e$  have a quasi-federal Constitution and it is from that point of view that I would like the House to approach this question.

Madam, it is not as if we have no Central Services today. We have the Indian Administrative Service and we have the Indian Police Service. They are Administrative Services and State Governments have found no difficulty in dealing with these All-India civil servants. There is the revised version of article 311 to protect our civil servants, and even though the powers might have been misused by some Governments, the civil servant is not without remedy. He has the courts of law to approach in a difficult situation. Therefore, the question which arises is whether it is desirable or not desirable to have a wider range of all-India services.

All the three Services mentioned here in the Bill are technical Services I would omit the words, "Irrigation Power, Buildings and Roads" and keep it just "The Indian Service of Engineers". I would treat the ndian Service of Engineers as one Service which includes all-Irrigation, Power Buildings and Roads-and everything en there is the Indian Forest i That too is a technical Ser-

it I would like to concentrate third, the Indian Medical and Service.

Madam, this is a highly technical service. You want for you hospital and dispensaries and your medical institutions the very best men possible. If you have recruitment on an all-India basis, you will be able to attract the best talent for your medical and health services. Therefore, the States Reorganisation Commission, which went thoroughly into this question, recommended that these Services should be centralised. All this time we were in favour of these Services being State Services but there is a history behind it When the Montague-Chelmsford Reforms wure inaugurated, we had a sort of diarchy or dualism in administration and, therefore, the natural feeling of Ministers was that these Services should be under their control and they favoured these Services being on a provincial basis. That is not the position today. You have two big Services, the Indian Administrative Service and the Indian Police Service, as Central Servicest. Can it be said that our Ministers are not able to deal strongly with these Services or that our I.A.S. and I.P.3. officers do not often play the flunkey to their Ministers? If they can play the flunkey to their Ministers, more so will these technical civil servant do so. It is necessary to have a class of men who will approach their task as scientists or as technical men and for this reason it is desirable that these Services should oe of an all-India character. If you nave Services on an all-India basis, then they will be recruited by the U.P.S.C. The U.P.S.C. occupies a unique place in our Constitution. Its impartiality has not been impugned so far by any Member of this House but the same cannot be said-I am speaking with all respect to the State Civil Services — about the <State P.S.Cs. The reason is quite obvious. The State P.S.Cs. are appointed on the advice of the Chief Minister by the Governor. Therefore,

the State P.S.Cs. cannot be expec+\*d to view the question of recruitment from that broad angle which the all-India U.P.S.C. can bring to its task. Also, the All-India Services will help to increase the efficiency of our civil servants. It may be said that these All-India Services will not be fair to the various regions. That is a matter of adjustment and there is no reasor to apprehend that in the techn'cal services, the South or Bengal will not be able to hold its own. The technical terms are of a universal character and it is easy for a man to pick u? those technical terms to whichever service he may belong. The questioa 'hat we have to consider is whether these All-India Services will not give us the best material that is available in the country for the development of srience and technology. We are lacking in men of stature so far as science 3rd technology are concerned. This is an age of technicians, this is an age of scientists and it is desirable that we should have in our Services the very besl jdentists and the very best technologists that we have in the country. I may point out that artic'e 311 has been amended by the Constitution (Fifteenth Amendment) Bill. I do not know whether the Fifteenth Amendment has become the law ct the land or not. Mr. Hajarnavis will be able to tell whether it has received the assent . . .

TIRE MINISTER OF STATE IN TKK MINISTRY OF HOME AFFAIRS (SHRI R. M. HAJARNAVIS): Not yet.

SHRI P. N. SAPRU: It has not but we may assume that it will. Article 311, as amended by the Constitution (Fifteenth Amendment) Bill, will provide ample security to all these technical men. They will be able to function in an independent manner with the State Government, more than the men who are recruited on a State-wise basis. I have known case' of P S.Cs.—not the U.P.S.C—recruiting ftr the medical and health services preferring men of inferior qualiScs.-tions, for no reason other than this that tbey were residents of the States

[Shri P. N. Sapru.] concerned. We have no dual citizt-n-sbip under the Constitution. We have a common citizenship. Our Constitution, in this respect, is quite different fn.m the Constitution of the other States. The residuary powers reside with the Centre. The President has large powers of intervention. He can declare an emergency and we have an emergency today and, therefore, these features distinguish our Constitution from many federal Constitutions. Our Constitution is not of the 'type of the German Federal Republic. Our Constitution cannot be compared with the Constitution of the U.S.A. It cannot be compared with the Constitution of even Australia, or for that matter the Centre in our Constitution exercises vaster powers than it does in the Canadian Constitution. Can anyone, who has had experience of the working of the Constitution, deny that our I.A.S. and f.P.S. are controlled in an efficient manner by the State Governments? There have been no difficulties so far as control of these Services is concerned, except perhaps in the State of Punjab which State is of course a law unto itself.

SHRI SHEEL BHADRA YAJEE (Bihar): How, because Mr. Ghani says so?

SHRI P. N. SAPRU: No. I do not like . .

SHRI AKBAR ALI KHAN (Andhra Pradesh): On a point of order. Let us not go into details.

SHRI P. N. SAPRU: Let us not go into details except to say that in the Punjab the LAS. find it difficult to adjust itself. There have been no difficulties in any other State in having I A.S. and I.P.S. officers under Central Control. There is a stronger case for the provincialisa tion of recruitment on a Statewise basis of these two Services—the I.A.S. and the I.P.S.—than there is for the technical services. For the technical services you want men of the highest quality. «Surely we want engineers who will be able to build good brid want engineers who will b make good roads. We want . who will be good sanitary a who will be able to give t water supply and sanitary cone which will prevent malaria and 01. epidemics, if it is possible for engineers to do so. Take, for example, forests. I think the service dealing with forests should be of an all-India character, because the problems are complicated and you want highly technical men for dealing with them. And there is a paucity of technical men in our States. If you recruit men for services like the Indian Forest Service on a State-wise basis, you will not be able to get the best material. It may be said that this decision will delay the date when the regional universities or the regional institutions will be able to work through the medium of their own languages. But I do not see there is any difficulty there, provided we have sanity and provided we have the desire to work a reasonably rapid programme of expansion of these languages. If these things are there, there should not be any difficulty at all. Afer all, an I.A.S. man today goes to Goa as Lieutenant Governor or he goes to Pondicherry as the Lieutenant Governor, and he is able to do his work there. I think today the fact that I.A.S. men are interchangeable, that I.A.S. men serving In the Territory of Himachal Pradesh are interchangeable with I.A S. men serving in Delhi, shows that the fact that these I.A.S. officers are recruited on an all-India bas's has not hampered the growth of regional feelings, to the extent that it is desirable for us to recognise regionalism for the purpose of our services.

It must be remembered that this is a reform which was recommended by the States Reorganisation Commission and the Union Government has not gone in this respect farther than what the States Reorganisation Commission wanted. If anything, the Union Government has been rather slow in promoting this reform. It can be accused of delaying the implementation of the <s of the States Reorganisation-sion and it cannot be accusedlack of consideration for theIf my memory is correct, theGovernments themselves have,ed to these services being recruit-d on an all-India basis. They have .got no objection, as far as I know, to-these services being given an all-Indiacharacter.

Mr. Govindan Nair was a great -champion of regionalism in this House. But the country for which he has undiluted admiration, namely, the Soviet Union, is a highly centralised State. On paper each State there or each Republic there, has the right of seM-determination. But we know what would happen to that State which were to exercise that right of selfdetermination, I should, therefore, have thought that this Bill would receive the support of the entire House. Evidently that is not the position, because Shri Govindan Nair has opposed it and so has my friend, Shri Ghani. Of course, to Mr. Ghani this Government itself is distasteful and he does not like this Government. He cannot get rid oi his "Kalron" complex. But he should not approach this question from the point of view of any complex. We have to approach this Bill from the point of view of statesmanship. I am not one of those who think that by merely centralising these services we shall be able to solve the problem of regionalism. If we want to solve the problem of regionalism, we shall have to do many things. We shall have to cultivate good relationships between the North and the South, and it is my view, and it has been my view, that the North has a greater responsibility than the South in bringing about unity between the two halves, or between the South and the North. The North has a larger population\* and it is more welded together. Therefore, the North should approach the problems which affect the South, with greater vision and imagination than it has shown so far. I think the all-India services did help at one time in the integration of the

country and there is no reason why they should not help to the same extent in the further process of integrating this country, now that we are completely independent. If you object to technical services being recruited on an all India basis, then if you are KO be logical, you must oppose the constitution of the Indian Administrative Service and you must also oppose the present constitution of the Indian Police Service. I think it is more desirable that technical services should be centralised -han administrative services. For good administration, you may be able to get good men in your own region but for forests, for medical and public health and engineering services, you may not be able to get good men locally. Education stands on a somewhat different footing because so far as the Univer ities are concerned, they are autonomous and I hope we shall respect their autonomy-and I will not express any opinion on educational matiers because I am a member of a Committee which is going into this matter just now and so I am keeping mum-but I certainly think that importance should be attached to medicine and health. I attach very great importance to this because healthy people are wise people and healthy people are affluent people. There is no reason why recuitment should not be made on an all-India basis for the medical and health services. Control. of course, the State Governments will have over them. They will be under the overall control of the Union but we know that that control of the uni"n has not interferred with the responsibilities of the Ministers to their own legislatures, has not interfered with the powers that the State Governments possess of dealing with officers whom they do not like and I think, therefore, that there is a very strong case for this reform. We have, as I said before, no dual citizenship. Our constitution is unique in this respect. We are not like the United States where a person has dual citizenship. The Union has unique powers and it has vast powers of intervention in case of an emergency and it can suspend, as it did suspend.

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[Shri P. N. Sapru.] the operation of the constitutional provisions in a State as it did in Kerala where the then Government did not pursue the contitutional path. Therefore, there is nothing fundamentally wrong in principle and this change does not conflict with the idea or with the objective of having greater autonomy for the States. We have given to the States great authonomy and I do not think even the D.M.K. will deny that the States are really and effectively autonomous and I think the right solution is to recruit these Services on an all-India basis.

May I say one thing, Madam Deputy Chairman, before I sit down? I think that the constitution of our State Public Service Commissions requires to be changed. The State Public Service Commissions are appointed by the Governors, that is to say, they are appointed by the Chief Ministers of the States concerned. It really comes to that, and it is difficult for the State Public Service Commissions with their tenure of six years or sixty years of age, whichever is less, to be independent of the control of the State Government. The correct thing is to have these Public Service Commissions appointed by the Union because the Union is in a position to take a more detached, a more objective view and if reforms are carried out in this respect. the morale of our services will increase.

May I also say that the position of the civil servant has to be correctly understood by us? I have known of civil servants who play a flunkey to the Ministers in their presence and who make derogatory remarks when they were in different company. Now, a civil servant has to give an independent opinion in his notes to the Government but he must not identify himself with the Government of the day and he must carry out loyally whatever is the policy laid down by his chief. In order that there may be understanding between the permanent heads and the Parliamentary is necessary to have a class omentary chiefs who know the ness well. The character of ouisters also determines the characour civil servants.

With these words, I would commend this Bill to the unanimous acceptance of the House. I hope that my hon. friend, Mr. Govindan Nair—I am not speaking of Mr. Abdul Ghani, he is a law unto himself—with whose point of yiew I often agree, will support this measure. Thank you, Madam, for sparing me the time to speak.

SHRI AKBAR ALI KHAN: Madam Deputy Chairman, I welcome this measure. The only reason which prompted me to speak on this measure is the absence of education from among the subjects for which all-India services are to be created. Before I explain my point of view on the necessity to include education, I would like to refer to a few things which have arisen during the course of the discussion. It is true, and the complaint is made, that the Home Ministry has delayed bringing forward this measure and particularly so when the States Reorganisation Commission had recommended it long, long ago but this measure, it must be remembered, requiresthe concurrence of the States and I am sure that the concurrence, which all the States have given, is a further guarantee that this measure will be implemented in all seriousness and with all sincerity. So. so far as this measure is concerned. I not only congratulate the Union Ministry but the State Ministries also. Now, there have been representations made to us, Madam Deputy Chairman, for including some more branches in the Engineering Service. This is a matter which will have to be discussed with the State Governments and it is a matter which requires further thought to be given, for example, engineers in the municipal corporations, etc. I would request the Ministry to take this matter into consideration and discuss it with the State Ministers so that, if

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9, we may extend the scope addre so far as the engineers cerned, of whom some are inin this Bill.

Now, I welcome, especially, the creation of the Forcst Service because I know that there are several States in which the heads of the Forest Department are non-technical men. think this went a long way in the discouragement and in the non-development of the forest areas. I am sure this measure will help this aspect and I hope that in future, the heads of the Forest Department will always be technical men. So far as the opposition of my friend, Mr. Nair, is concerned, apart from the reasons given by Dr. Sapru, I would say that in this very House his leader, Mr. Bhupesh Gupta, has supported this measure in a different context, probably when the Resolution was moved, with great vehemence. It is not for me to ask him or his party to be consistent, nor is it my duty to say that he has not followed up what his predecessor had said but certainly in a measure where there is the question of all-India integration I would appeal to this House not to take my friend, Mr. Nair, very seriously but to give more weight to what his leader Mr. Bhupesh Gupta has said in this very House on the last occasion.

So far as Education Service is concerned . . .

SHET M. N. GOVINDAN NAIR (Kerala): May I ask him a question? Did my leader say anything against the limited autonomy that the States now enjoy? Did he say anything against it?

SHRI AKBAR ALI KHAN: You want my answer? I really expected and I have a great respect for the discipline of his party—that when his leader said that he must have considered all the aspects of the matter, he must have studied the Constitution . . .

SHRI M. N. GOVINDAN NAIR: That is not my question. My question is this. According to our Constitution the States are enjoying a limited autonomy. Did my leader say anything prejudicial to that? That is my question.

SHRI AKBAR ALI KHAN: The point at issue is whether these Services should be All India Services or not. Regarding that matter, very explicity his leader subscribed to the idea of support to this Bill.

SHRI M. N. GOVINDAN NAIR: My leader will be here after a week. Then you will hear.

SHRI AKBAR ALI KHAN: At least I hope he will not change his opinion If he changes his opinion then I cannot say anything. Anyhow, what I wanted to emphasize is the inclusion of the Education Service here. I say this with all seriousness because I do feel that, in order to build up the mind of the country, in order really to make emotional integration effective, in order really to bring about an atmosphere which will help the solidarity of the country, it is necessary that this Education Service should be an All India Service. Madam, every time we have said in this House while speaking regarding the fissiparous tendencies, regarding regionalism, rcgarding casteism, regarding communalism, that it is all due to the had and, what should I say, unwise policy adopted in regard to educational matters, we were told that it was a State subject and as such we were helpless. Even if it is a State matter, if it tells upon the unity and upon the solidarity of the country, I think the Constitution, as Dr. Sapru has pointed out, gives us ample opportunity, ample occasions to take measures by which we can effectively control these disintegrating forces. So I would appeal to them and I know that the

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Home Ministry has been trying well. Maybe some States, probably my State and the State of the Leader of the House, may not agree but that is a matter that will have to be taken up. Possibly there may be other States also who are not agreeable. But I would say that so far as Education Service is concerned every effort should be made to persuade an the States to have it as an all-India service in the best interests of the country. It is not only from the point of view of integration of the country but also to improve the standards of the Services that all-India services are necessary. Apart from this the Union Public Service Commission will take an all-India view and there is a greater opportunity to judge people coming from all these States and high standards will automatically be established by this competition. From the point of view of improving the standards of the Services also, it is necessary that they should be All India Services. But certainly, with your permission, I would also insist that due regard, subject to availability and qualification, should be given in all these Services to see that all the States are properly and adequately represented. If there is any difficulty because of low standards, the education standards should be improved and other facilities should be given. It is necessary in such matters to improve the all-India standards. So, I feel that this is a very welcome measure and if the Union Public Service Commission and other institutions, that have to deal with this matter, maintain certain standards, certainly the level of the administration and the efficiency of the Services will go up.

I do not agree with my friend Dr. Sapru when he indirectly made certain observations about the State Public Service Commissions. At least I can tell him that I know about my State and some other States. The Service Commissions there have kept up certain very high standard may be States where the posit be different but I am not proto agree on the facts as they and on the information that i posthat the State Public Service Commisstons should also be appointed by the Central Government. It is not necessary to do so now. With these remarks I give my hearty support to this measure.

SHRI R. M. HAJARNAVIS: Madam. Deputy Chairman, I express my profound gratitude to the House for the whole-hearted support-except nf course for notable exceptions-for this measure. I might again remind the House that this measure, unsatisfactory as it may seem, insufficient in many ways as it may appear to many distinguished Members, wholly occupies the area which was orened out to the Government by the Resolution passed under article 312. Msdam, I assure the Hon, Members, Shri A B. Vajpayee and Shri A. D. Mani, that the Government accept the principle of All India Services because what is true for having an All India Service for one branch of the Executive can legitimately be said to be true in the case of other branches also unless there are compelling reasons to the contrary. Therefore, our limitations. in this matter may be pointed out. again to the hon. Members who have made very valuable suggestions and they may be convinced that if we have not moved to other areas, it is because of these limitations. I shall read out article 312(1):--

"(1) Notwithstanding anything in Part XI, if the Council of States has declared by resolution supported by not less than uwo-thirds of the members present and voting that it is necessary or expedient in the national interest so to do, Parliament may by law provide for the creation of one or more all-India services common to the Union and the States and, subject to the other provisions of this Chapter, reguthe recruitment, and the conons of service of persons apjinted, to any such service."

There was a certain condition for the Parliament investing the Government with authority to constitute an all India service and that was that this House as a representative of the States—as the article says it is the Council of States—must....

THE DEPUTY CHAIRMAN: The Minister may continue later. The House stands adjourned till 2:30 PM.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, THE DEPUTY CHAIRMAN in the Chair.

SHRI R. M. HAJARNAVIS: Madam, I was mentioning that the foundation of this Bill depends upon the scope of authority which was conferred by a Resolution passed in this House by the requisite majority. I also said that the Bill exhausts all the authority which the Resolution invests us with. As a matter of general principle, we feel that we ought to explore the possibilities of having more and more all-India services. In case the States agree and the agreement of the States is contained in a Resolution passed by this House, we shall be only too glad to carry out the mission which this House entrusts us with. While on article 312, I may mention the very valid points, important points, made by two hon. Members, one Mr. A. D. Mani and the other Mr. Vajpavee. As far as I remember, the previous Service dealing with the Engineering branch was known as the Indian Service of Engineers, but that only comprised of civil engineers. Mechanical engineers, apparently, were not eligible to be appointed to the Indian Service of Engineers. It was felt that in the present context, when the Government have entered the industrial field on their own ac-

count, it would be necessary to recruit mechanical and other engineers. Therefore, not with a view to restricting the scope of engineers but to widening it the other words were added in the bracket, namely, 'Irriga-tion, Power, Buildings and Roads'. Now, I may remind the House again that these words are taken from the Report of the States Reorganisation Commission. Their suggestion was fully implemented when the Resolution was moved in this House. Apparently, it escaped everybody's notice that technology is spreading fast, that more and more specialised branches of engineering are coming into existence and that even if we are to categorise all that we knew, of the existing branches, technology would add a few more branches. As I mentioned yesterday, technology is outrunning our proposals, and during the last four or five years there have come into existence two more branches of engineering, viz., industrial engineering and nuclear engineering. Probably aircraft engineering is also regarded as a special subject. If I were to choose my words, I for one would have merely said 'Indian Service of Engineers'. I would then have left it to the Government to decide in their discretion, to interpret it and include all the categories that are supposed to be included within the term of 'angineers'. As life moves on and more and more categories are discovered, they are included within the connotation of words That which was already in use. 'bijli' became electricity. That which was lightning became power, transmitted either through wires or without wires. New categories, new phenomena, similar to the earlier ones, come up. That is how the significance of the words is enlarged. So. I should have thought that we should have remained content with describing it as the 'Indian Service of Engineers'. Maybe when the words in brackets were included the idea was either to explain or to illustrate it. But in a matter like this, where the power is circumscribed by the Con[Shri R. M. Hajarnavis.]

stitution, we would not like to take the risk of including something which may be challenged and thereby risk the implementation of the whole scheme. Therefore, I think, it would be safer for us to include only four categories for the present. I certainly see the force and the inevitable logic behind the amendments which have been suggested both by Mr. Mani and Mr. Vajpayee. If at any time, the House in its wisdom invests us with power, then we shall certainly be too glad to add to these categories. There, as I said, the initiative does not come only from us. I can only point out to Mr. Vajpayee and Mr. Mani that the initiative does not come from Government alone. It is something which is derived from this House. I might remind the House that even in respect of these three Services there was an hon. Member of this House, Mr. Jaspat Roy Kapoor-whose absence we all feel and we miss him here, he was a persistent critic of the Government-who made very useful and constructive suggestions. It was he who, Session after Session, came to this House with the proposal to have All-India Services. He almost forced our hands and the hands of the State Governments, I hope this assurance of mine, this statement on behalf of the Government, will satisfy both Mr. Mani and Mr. Vajpayee.

SHRI AKBAR ALI KHAN: Does the Resolution mention anything specifically?

SHRI R. M. HAJARNAVIS: Yes. The Resolution itself states these words: "The Indian Service of Engineers (Irrigation, Power, Buildings and Roads)". Othewise, I would not have said that I want ampler authority. Whether we use that authority, whether we include them or not, is another matter. Take, for instance, the branch of engineering called nuclear engineering. In the case of nuclear engineering, it will almost inevitably be in the public sector. That being so, if we want to I nuclear engineers, it must be c all-India basis.

SHRI SONUSING DHANSING PATIL (Maharashtra): What happens to the Indian Agricultural Service? There were suggestions on the floor of the House that the Indian Agricultural Service should be formed.

SHRI R. M. HAJARNAVIS: I was dealing with one Service. Now, I will deal with the point, as a part of the larger question, which has been raised by an hon. Member of this House, Mr. M. N. Govindan Nair. I have a suspicion that he belongs to the Communist Party. I remember to have read in a book written by a British journalist in which copious references are made to him. In it he is described as a communist and I hope he will not take offence at this term. I have read and read carefully the speech of Mr. Bhupesh Gupta and he took us to task in his own forceful manner for not taking early action on the Ali-India Services.

SHRI AKBAR ALI KHAN: What is the date of the speech? I also remember it.

SHEI R. M. HAJARNAVIS: I will give it later on. Now, it has been suggested that there is some difference between the Resolution then brought forward, to which Mr. Bhupesh Gupta had lent his powerful support, and the proposal today. And therefore, the attitude of the Communist Party is supposed to have changed. I wish it were true, but, of course, it need not be so. As the hon. Member, Shri Akbar Ali Khan, said, amongst their many virtues consistency is not one. There is further evidence that after Comrade Mao Tsetung's recent activities there is more democracy in the Communist Party. Two views are being debated at each level.

SHRI A. B. VAJPAYEE: Democracy or division? RI R. M. HAJARNAVIS: When see than one opinion is being ex- not not ressed in the same Party. I believe time

it means some kind of democratic freedom unless there is, of course, a split.

Now, I will come to the proposal itself. It has been suggested that they have no objection to the All-India Services being established. That is Mr. Bhupesh Gupta's stand, because Mr. Govindan Nair intervened to say that his Party's view had not changed, that the Party's view continued to be the same but the All-India Services had got to be reconciled with the provincial autonomy. I will deal with the question on that basis. Now, I can understand that you might have no objection to an all-India, service being established provided it does not affect the provincial autonomy. Tf it does, then you will say, "you have gone too far; we are not bargaining for this; our condition of creating an all-India service was that provincial autonomy was in no way breached". That, I understand, was the effect of Mr. Govindan Nair's intervention. If I am mistaken, he can still correct me. Has he, I respectfully submit, Madam, read the Bill? Except for saying that an all-India service will be established, every other thing is being left to the rules. Therefore. there is nothing done as yet. Those rules will be placed on the Table of both the Houses of Parliament, They will be debated. So, the time to make criticism that it affects provincial autonomy, that it has diminished provincial autonomy will only be when the rules are framed, when the structure becomes clear. Today's measure is only an enabling measures saying that there shall be an all-India service. If there is any complaint on behalf of the States that their own power is somehow or other being subtracted from in the process of creating an all-India service, we shall certainly listen to that complaint whether it comes from the States or the latter day champion of the States, Mr. Govindan Nair.

SHRI A. D. MANI (Madhya Pradesh): And the Communist Party. 439 RS-4. SHRI R. M. HAJARNAVIS: I do not know what will happen by the time the rules are framed. So I would leave it at this.

 $\approx -\infty$ I will explain how exactly an all-India service functions. The chief branch of administration of provincial autonomy is the executive branch. Of course, it is not a correct term. 1 realise that that very profound student of political science, Prof. M: B. Lal, is here. I have got to choose my words\_exceedingly carefully. Nowral will say that the Indian Administrative Service; which is in charge of police and the administration of justice, partakes of the greatest amount of the authority of the State Government. If you allow an all-India service to function in charge of police and if you allow a member of the Indian Administrative Service, which is an All India Service, to function as a. Collector, to function in Secretariat as the Secretary, then ...will ask you why you are objecting to a similar service being created in the case of the Indian Ser-When you have vice of Engineers. swallowed the camel, why are you straining at a gnat? I can understand him that he should object to any kind of all-India service being constituted. That is an argument which I understand. Therefore, the proposal should be, abolish the Indian Administrative Service, abolish the Indian Police Service, and all that which has been given to the States under the Constitution ought to - be administered by officers who are recruited within the State by the authorities in the State. You must complete the argument. We must listen to all arguments, weigh them carefully and answer them. But I do hope that the debate here, the arguments here, the propositions advanced here must be lifted above the level of a debating society. After all, what is local autonomy? We must remember the structure of our Constitution. Whether it is a federal structure or unitarv structure is a question which is always asked in the LL.B. examination wherever there is a paper

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on constitutional law. It may also be asked in questions on political science. I will not attempt an answer as Prof. M. B. Lal is here. But there is the classic federation like the United States of America. I do not think there is any federation in which the powers are so clearly defined and so jealously guarded as the United States of America. But in times of emergency, in times of stress, the whole State becomes geared to meet the challenge, all the powers bcome concentrated in one authority without any change in the Constitution. All that is vested in the States, even in matters relating to the day-to-day administration, is supposed to be included in what is called the defence power of the Centre. Therefore, I am not going into the question whether it is unitary or federal. I will assume that the Constitution is normally functioning. Even so the chief difference between the other federations and our federation is, as the hon. Member, Mr. Sapru, pointed tout, we do not have a dual citizenship. We do not have within the provincial sphere Administrative Service of the Union. In the U.S.A. they have found it necessary to have Federal Services functioning parallel to the State authorities within the States. Here under article 73 of the Constitution, read with article 162, the executive power is divided between the Centre and the States. Now we all know that the sphere of activity or the power of the Government or the authority of the Government is contained in three Lists: the Union List, the State List and the Concurrent List. The normal rule is that the executive power is coextensive with the legislative power. Therefore, in respect of the Union List all the executive power is concentrated in the Centre. In respect of the State List all the executive power is vested in the States. What happens in the case of the Concurrent List which is a fairly large list? It contains many, many important subjects like the Code of Criminal Procedure the Indian Penal Code, the Civil Procedure Code and other matters. In respect of that, both article 73 and article 162 say unless Parliament expressly ment the executive power remains with State, so that the Concurrent List is matter on which there may be a law of Parliament and there may be a law of a State. Yet unless Parliament by express provision reserves authority to itself, the executive power remains with the State. So, in respect of matters where parliamentary power is invested with the State, the State authorities are exercising powers which have been given by the Central Legislature. Now, is it not meet, is it not proper, that in respect of those powers there should be an all-India service which partakes of an all-India character? Where is the provincial autonomy breached? I want to ask the newly discovered protogonists of provincial autonomy: "In respect of those powers which are being exercised on behalf of Parliament, ought there not to be an all-India service?" That is why we find everywhere a demand being made on behalf of an Indian Education Service, Indian Agricultural Service and other Services. It finds an echo in my heart. I think there is a great deal of logic in it. As I said, when I use the term "inevitable logic' in respect of the suggestion made by Shri Mani, I mean that it is inherent in the power which is exercised on an all-India basis, that it will be exercised by an all-India service recruited by an all-India authority.

PROF. M. B. LAL (Uttar Pradesh): Is education a concurrent subject?

SHRI R. M. HAJARNAVIS: No, not education. But on the education side, there may be other matters like universities, there may be subjects which impinge on the Concurrent or the Union List. Life, I might remind Prof. Mukut Behari Lal, is so complex that it cannot be divided into a sort of water-tight compartment saying that here education ends and university begins. After all . . .

PROF. M. B. LAL: Is university a concurrent subject?

SHRI R. M. HAJARNAVIS: In respect of two universities, yes; one to which he belongs, another a sister university.

PROF. M. B. LAL: That is not a Concurrent subject, the university to which I belonged falls under the Union List.

SHRI R. M. HAJARNAVIS: Yes, I am sorry, I should have said 'Union List'.

Then I will come to the structure of the Indian Administrative Service. First of all, what happens? Does the Government of India infringe the provincial autonomy when it asks the Union Public Service Commission to hold a competitive examination? The Union Public Service Commission is an autonomous, independent body, a body of competent people, and one of the three institutions which are our own contributions to the political thought and which are the bed-rock of the rule of law in this country namely, the Judiciary, the Election Commission and the Union Public Service Commission. The Union Public Service Commission enjoys the unanimous confidence of the country. If it was mentioned in this House that the recruitment were to be merely left to the State Commissions, well, they would have attracted some adverse notice. But so far as the Union Public Service Commission is concerned, it still continues to enjoy the greatest amount of confidence amongst the public. Now, what do we do? We hold a competitive examination on an all-India basis. Every person or student eligible is allowed to compete. It may be a ceramic factory in Kerala, Shri Govindan Nair's State. A man from Punjab will be eligible to compete if a person is being recruited for that factory. As was mentioned by one hon. Member, Shri Sapru or Shri Akbar Ali Khan, merely by posting offices from one part of the country to another, national integration does not take place. I entirely agree. The private sector is doing a great deal about it. It recruits the best people where it can find them on

terms which they think are profitable No entrepreneur asks whether the man comes from Kerala, Punjab or Bombay or somewhere else. He asks, "Do you know your job? If so, T will appoint you." As between the competitive all India service and the private sector, the point is that in one case a person regards it as an inherent right to compete for that service wherever he is being posted in India. In order to achieve national integration it is essential that there must be mobilisation of resources on an all-India basis. I hope that Shri Govindan Nair will give due thought to this. There must be a mobilisation of the whole of the country, of the whole of the Union, of which he is thinking, the mobilisation of resources and mobility of resources, and resources include the technological talents. He sees the phenomenon which is happening in Europe. The European Common Market is trying to function as one economic unit. Where it functions as one economic unit, well, it becomes a very strong economic unit, a very efficient economic unit. But the necessary condition of efficiency is that men and material resources go from one part of the unit to the other to the maximum benefit of all the parts. If this is so, if this is how integration i\* to be obtained, then it is necessary-I would suggest to Shri Govindan Nair- that the resources must be mobile. Now, what is the control of the Centre over the .States in respect of the all-India services? The control is very limited. I was saying that first of all, the recruitment takes place not by the Government of India, but by an independent, autonomous body where competent people are recruited without reference to the State, distinguished people coming from all parts of the country. No one can accuse them of regionalism. Those people are recruited. After they are recruited, they go to the State cadres.

Now, we accepted the recommendation of the States Reorganisation Commission that 50 per cent, of the people going to each State should be from outside. It is being implemented. It is our intention that this [Shri R. M. Hajarnavis.] should also be implemented in the case of the three Services which we are now creating today.

SHRI M. N. GOVINDAN NAIR: Is that 50 per cent, being implemented?

SHRI R. M. HAJARNAVIS: Yes, that 50 per cent, is being implemented rigorously. It is our intention that it should also be implemented in the case of the three new Services also. After that, what happens? After an entrant enters the cadre, he is for all practical purposes an officer of that State. The only thing that happens is, if some disciplinary proceedings are taken against him, in respect of disciplinary proceedings, he has the right of appeal to the Government of India which they exercise in consultation with the Union Public Service Commission. Does it make any dent in the provincial autonomy? How does it affect the powers? Of course, if the Minister intends to punish him for a wrong which has not been done and if he does it, well, the remedies are there, just as the court protects the liberty of the subject. If he does anything otherwise than in accordance with law, the Union Public Service Commission is there which will protect the rights of the officers. The only thing is this. It is only when the State Government or anyone on behalf of the State Government tries to ask the officer to do something improper and he does not do it, that he is likely to, complain that here is an officer of the All-India Service who does not obey my dictates or my orders.

Now, talking of local autonomy, local autonomy is a very important thing. When we have a large development programme, it is understood by us that there can be no development all over the country, a homogeneous development, a uniform development, 3 P.M. unless all the parts develop simultaneously. If only one part develops industrially while the other remains dependent merely upon agriculture, tension develops between the two. I might remind • Mr. Govindan Nair  $_0$ f a colony which

is colonised practically by one race of people, having one language, one religion, one stock, namely, the British people in Australia. I think they have almost exclusively colonised Australia. But because one part of Australia developed industrially while the other developed agriculturally, one of the parts-I forget the name; I could not get the reference, perhaps it was New South Wales-petitioned to Parliament saying that they ought to be allowed to secede from the rest of Australia. It was between-I forget the year- 1930 and 1940. Even today in Canada tension is developing between the industrialised part of Canda and the agricultral part of Canada. So that happens. Therefore, it is a necessary condition-and I hope he will agree with methat there should be a simultaneous. homogeneous development at almost the same rate in all parts of the country. And if that is to happen, a lot of local energy must be released and mobilised, and if it is to be released and mobilised, you have to give a lot of power to the local units. That is why all over you will find a great experiment being conducted in decentralisation. We do not want to create walls when we have created Zila Parishads. When we speak of local autonomy, we do not think of creating small walls and big walls all over this country. All that we want is that within the framework of the national Plan, all local development, all local plans must be entrusted to the local people. And, therefore, if the Constitution did not provide for the local autonomy, we will have to iment local autonomy; we will have to give powers to the various authorities. If tomorrow somebody says that from here we can direct every little project, then he will be talking in unreal terms. Therefore, we are quite clear in our mind that the local autonomy not only will have to be respected, the regional, provincial. State autonomy not only will have to be respected but it has to be understood in the sense in which I have mentioned, it will be the right of each State to execute its part in development plans, it shall be the responsibility of the State to fulfil that part

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of the Plan which has been committed to it and unless we squarely put that responsibility upon them, the Plan can never succeed. Not only that, there must be and there is a further devolution from the States to the various district units. Therefore, to say that by creating all-India services we are somehow or other trying to invade the region of the States, I think is something which will not stand examination. So let them go back, as it often happens with his Party, to the very position with which they started and he will find that what was said earlier was quite right.

Now, I was coming to one more advantage, that is, mobility of resources. The talent must move from one end to the other end. It is a truism that with examinations talent improves. Every time as you have all-India examinations. the point as alluded by Prof. Ruthnaswamyand I am indeed indebted to him, I am mentioning another aspect of the same thing which he mentioned-like Engineering or Medical the quality of the examinees improves, the level of the examinees steps up; all over there is activity. It is not as if only salary or the emoluments are the chief attraction to the people who enter these Services but it is the opportunity in the Services. It is a challenge to their merit, to their talent. A man goes up the Everest not just because of money, he faces hazards for his country or plays tennis not because of money, but it is challenge to his' ability. Similarly, a good student thinks that he would accept the challenge of an all-India competition when he thinks of entering the service. That is its own reward. This is something which will result in the quality of the students being improved every day, every time. Prof. Ruthnaswamy has already alluded to the fact that if we have already a high level of administration in one region, it will become higher still if we recruit regionally. If it is at low level it will sink lower. There is something like inbreeding in an academic sphere, in a regional sphere, in a cultural sphere. It is only

when there is a marriage between the various cultures that the stock is likely to improve; inbreeding invariably otherwise the stock academically, deteriorates the culturally, economically. Therefore, it is necessary that there should be an all-India Service.

SHRI AKBAR ALI KHAN: Prof. Ruthnaswamy has been the Chairman of the Public Service Commission. So he can appreciate.

SHRI R. M. HAJARNAVIS: Madam, I am in entire agreement when it is said that the advanced will become more advanced, whereas the backward will become more, backward. So it is necessary that we must have an all-India pool and that all-India pool must be available to the States. We did not want to force the States. But they themselves see the advantages.

As regards the Indian Educational Service, we are very keen about it as the Home Minister stated several times in this House. I have also, while ans wering questions here, said that we are trying to persuade the States. And persuading the States is absolutely ne cessary because, as I have already ex plained, most of the officers will be the officers of the State. They will have to work within the State under the State. That being' so, the willing consent of the States, their acceptance of the scheme, is an absolute necessity, is a necessary preliminary steps for the success of the scheme. However wide our legal power may be, in prac tice it can only be successful if we carry the State administrations with us. No scheme can be successfully implemented unless we obtain the willing co-operation of the persons who are entrusted with its execution.

Madam; about the Indian Educational Service we have secured the consent of nearly all the Slates' ' except two or three. ' We are trying to persuade them.

SHRI AKBAR ALI KHAN: Hear! Hear!

SHRI R. M. HAJARNAVTS: The hon. Member might as well use his influence with his own State.

SHRI AKBAR ALI KHAN: The same difficulty is there in your State. You persuade your State and I will persuade mine.

SHRI R. M. HAJARNAVIS: Yes, my own State and Mrs. Parthasarathy's State also. But I believe the recent information that we have is that we are nearer the objective than we ever were and I believe that within a short time it will be possible for the Government to come to this House asking for power to have another Service. Same applies to the Indian Agriculture Service which has already been mentioned by Mr. Patil.

Then, there was a proposal by Dr. Seeta Parmanand permitting part-time duty to be given to women members of the Indian Medical Service. Before I do that, I must express my deep gratitude for redressing a wrong which was done to the mere male sex, and it does appear that the mere males were being discriminated against because the women members of the Indian Foreign Service were not allowed to marry. They are now allowed to marry and take their husbands with them to the Embassy. 1 think this was a serious discrimination from which we all the more suffered. If I become Ambassador, my wife will go with me. But if my wife becomes one, then I would not be able to go with her.

SHRI A. B. VAJPAYEE: But the husbands must be presentable.

SHRI R. M. HAJARNAVIS: Mr. Vajpayee of course shoud have no grievance on that account. He is richly endowed by nature. I do not think he will be discriminated against on that account. He will be quite eligible. Take a talented Member of this House like Mrs. Parthasarathy. She can become an Ambassador in her own right and probably it will be her turn to take her husband with her. On behalf of the male Members of this House, I convey to Mrs. Parmanand and her associates my profound gratitude for redressing a grievance of us all. I wonder whether she received any support in the Ministry itself.

I believe I have dealt with every one of the points mentioned in the House. I thank the House and I do hope that what we have begun in a small way shall be completed till we have occupied the other areas also.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the All-India. Services Act, 1951, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clause 2 was added to the Bill.

Clause 3—Insertion of new section 2A

THE DEPUTY CHAIRMAN: Clause 3. There is an amendment in the name of Mr. Vajpayee.

SHRI A. B. VAJPAYEE: I aim told it is out of order.

THE DEPUTY CHAIRMAN: Yes, I am sorry, it is out of order. The question is:

"That clause 3 stand part of the Bill".

The motion was adopted.

Clause 3 was added to the Bill

Clause I, the Enacting Formula and the Title were added to the BilL

SHRI R. M. HAJARNAVIS: Madam, I move:

"That the Bill be passed."

The question was put and the morion was adopted.